

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, SOUTH-EAST DISTRICT,
SAKET COURTS COMPLEX, NEW DELHI**

ORDER 32 Dated 29.10.2020.

In partial modification of this Office Order No. 28 dated 30.09.2020, in exercise of powers vested in the undersigned, the following Judicial Officers are authorized under section 10 (3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/investigating agencies of South East District/Sessions Division of Delhi as mentioned against their respective names w.e.f. 02.11.2020 till further orders:

(1)	(2)	(3)	(4)	(5)
S. No.	Name of Judicial Officers	Name of police stations and investigation agencies	1 st Link	2 nd Link
1	Sh. Gulshan Kumar ASJ-03	Jaitpur, Kalindi Kunj, Badarpur, Defence Colony, Greater Kallash, Sarita Vihar, CAW Cell	Sh. Sandeep Garg ASJ (Special Judge FTC)	Sh. Rajesh Kumar Singh ASJ-06
2	Sh. Sandeep Garg ASJ (Special Judge FTC)	Okhla Industrial Area, Lajpat Nagar, Kalkaji, Pul Prahlad Pur, Sunlight Colony	Sh. Anuj Agarwal ASJ-05	Sh. Gaurav Rao ASJ-01 (POCSO)
3	Sh. Anuj Agarwal ASJ-05	Shaheen Bagh, Amar Colony, C. R. Park, Hazrat Nizamuddin, Jamia Nagar. Lodhi colony, New Friends Colony,	Sh. Sandeep Yadav, ASJ-02	Sh. Sandeep Garg ASJ(Special Judge FTC)
4	Sh. Sandeep Yadav, ASJ-02	Okhla Vihar Metro, Crime Branch SED, Kotla Mubarakpur, Govindpuri, EOW Cell, Nehru Place Metro,	Sh. Gulshan Kumar ASJ-03	Sh. Sudhanshu Kaushik, ASJ-07 (POCSO)

Note :-

Whenever any Judicial Officer mentioned in column no. (2) is on leave or is not available due to any reason, his/her work shall be looked after by the link Judicial Officer mentioned in column no. (4) and Column no. (5). In case all the judicial Officers of the same row are on leave or not available due to any reason the Judicial Officer whose name is mentioned immediately below the name of the Judicial Officer mentioned in column no. (5) shall act as link Judicial Officer for such duration and so on and so forth for disposal of the bail/urgent applications of the respective police station.

Production of the accused for the first and subsequent remands or where the final report/Charge Sheet is yet to be filed by the Investigating Authority in case of special enactments as mentioned above shall be done before concerned courts as per Jurisdiction. Special remand for Sessions is for Jail No. 4 & 5 shall also be heard by the respective courts as per Jurisdiction.



(NEENA BANSAL KRISHNA)
Principal District & Sessions Judge (SE)
Saket Courts Complex, New Delhi


No. Judl./Bail Power/F.46/South-East/Saket/2020 12351-12380

New Delhi, Dated: 29/10/2020

Copy forwarded for information & necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi,
2. The District Judge & Sessions Judge (HQ), South, North West, South West, East, Shahdara District, New Delhi, North District, West District, North East District, Delhi,
3. All concerned Judicial Officers of South East District, Saket Courts, New Delhi
4. A.O.(Judl.)/ Filling Section & Admn. Branch, (SE), Saket Courts Complex, New Delhi.
5. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
6. The Public Prosecutor, Tis Hazari, Delhi.

7. Chief/In-Charge Prosecutor, Saket Courts, New Delhi.
8. The Reader and PS to District & Sessions Judge (SE), Saket Courts Complex, New Delhi.
9. The In-Charge, Bail and Filing Section.
10. The PRO, Facilitation Centre, Saket Courts Complex, New Delhi.
11. The In-Charge, Lock-up, Saket Courts Complex, New Delhi.
12. For uploading on **LAYERS**.
13. For uploading on centralized website through **LAYERS**.
14. Computer Branch, with request to upload the same on the website of South East District, Saket Courts, New Delhi.
15. The Secretary Bar Association, Saket Courts Complex, New Delhi.


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